

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

COURT : Division Bench 1

APPEAL No. ST/42154/2014

(Arising out of Order-in-Appeal No. CMB-CEX-000-APP-142-14 dated 19.08.2014 passed by the Commissioner of Central Excise (Appeals), Coimbatore).

M/s. Asia Electronics,
162, T.V. Samy Road (West),
R.S. Puram, Coimbatore-641 043.

Appellant

Vs.

Commissioner of Central Excise, & Service Tax
6/7, ATD Street, Race Course Road,
Coimbatore-641 018.

Respondent

APPEARANCE

FOR APPELLANT : Shri R. Arumugam, Advocate,
FOR RESPONDENT : Ms. Sridevi Taritla, ADC (AR)

CORAM

MS. SULEKHA BEEVI C.S., HON'BLE JUDICIAL MEMBER
Shri P. ANJANI KUMAR, HON'BLE TECHNICAL MEMBER

Date of Hearing: **12.01.2021**

Date of Decision: **12.01.2021**

FINAL ORDER No. 40210 /2021

Per Bench

The Department has filed letter C. No. IV/16/3/2020-C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for Sabka Vishwas (Legacy Dispute

Resolution) scheme, 2019. The above case is also included in the said list. The assessee has conceded to this.

2. As the matter is closed, the appeal is dismissed.

(Order dictated and pronounced in the Open Court)

**(SULEKHABEEVI C.S.)
MEMBER JUDICIAL**

**(P. ANJANI KUMAR)
MEMBER TECHNICAL**